

training in the cooperative management have been worked out;

(b) if so, the nature thereof; and

(c) if not, how much time it will take to complete them?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) The details are still under examination.

(b) Does not arise.

(c) It is difficult to give an indication.

PAPERS LAID ON THE TABLE

12 hrs.

AUDIT REPORT, APPROPRIATION ACCOUNTS ETC. OF RAILWAYS

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following papers:—

(i) Audit Report, Railways, 1965, under article 151(1) of the Constitution. [Placed in Library. See No. LT-3819/65.]

(ii) Appropriation Accounts, Railways, for 1963-64 Part I—Review. [Placed in Library. See No. LT-3819/65.]

(iii) Appropriation Accounts, Railways, for 1963-64, Part II—Detailed Appropriation Accounts. [Placed in Library, see No. LT-3821/65.]

(iv) Block Accounts (including Capital Statements comprising the Loan Accounts) Balance Sheets and Profit and Loss Accounts, Railways, for 1963-64. [Placed in Library. See No. LT-3822/65.]

UK-INDIA TRADE AGREEMENT (AMENDMENT) RULES

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the United Kingdom-India Trade Agreement (Amendment) Rules, 1964, published in Notification No. 35(2)-Tar/63 dated the 3rd October 1964, under sec. 11A of the Indian Tariff Act, 1934. [Placed in Library, see No. LT-3823/65].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING AMENDMENT RULES

FOOD CORPORATION RULES

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table:

(i) a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1965, published in Notification No. G.S.R. 133 dated the 23rd January, 1965 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-3824/65].

(ii) a copy of the Food Corporations Rules, 1965, published in Notification No. G.S.R. 117 dated the 13th January, 1965, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-3825/65].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT
ANNUAL REPORT OF EMPLOYEES' PROVIDENT ORGANISATION

Shri Jaganatha Rao: I beg to lay on the Table:

(i) a copy of Notification No. G.S.R. 1795 dated the 19th December, 1964 under sub-section

(2) of section 4 of the Employees' Provident Funds Act, 1952.

(ii) a copy of Notification No. G.S.R. 1796 dated the 19th December, 1964 issued under section 1 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-3826/65]

(iii) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(a) The Employees' Provident Funds (Nineteenth Amendment) Scheme, 1964, published in Notification No. G.S.R. 1845 dated the 26th December, 1964.

(b) The Employees Provident Funds (Amendment) Scheme, 1965, published in Notification No. G.S.R. 71 dated the 9th January, 1965.

(c) The Employees' Provident Funds (Twenty-first Amendment) Scheme, 1964, published in Notification No. G.S.R. 11 dated the 2nd January, 1965.

(d) The Employees' Provident Funds (Amendment) Scheme, 1965, published in Notification No. G.S.R. 71 dated the 9th January, 1965.

(e) The Employees' Provident Funds (Second Amendment) Scheme, 1965, published in Notification No. G.S.R. 106 dated the 16th January, 1965.

[Placed in Library. See No. LT-3727/65].

(iv) a copy of Annual Report of the Employees' Provident Fund Organisation 1963-64. [Placed in Library. See No. LT-3828/65].

12-03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the

Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Employees' Provident Funds (Amendment) Bill, 1965, which has been passed by the Rajya Sabha at its sitting held on the 18th February, 1965.'

(ii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press and Registration of Books (Amendment) Bill, 1965, which has been passed by the Rajya Sabha at its sitting held on the 18th February, 1965.'

12-04 hrs.

BILLS, AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(1) The Employees' Provident Funds (Amendment) Bill, 1965.

(2) The Press and Registration of Books (Amendment) Bill, 1965.

12-04 hrs.

COMPANIES (AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

Shri Krishnamoorthy Rao: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Companies Act, 1956.